

[*Shri K S. Rao*]

much more. These banks have got a greater role to play in increasing the gross national product of this country to more than what has been envisaged in the general budget.

With these words, I support the Bill.

[*Translation*]

SHRI MOOL CHAND DAGA (Pali) : Mr. Chairman, Sir, the Government wants to grab some powers through devious means. It has ignored the Parliament and assumed some powers with the help of this Bill. What can we say to Shri Poojary. He said that he could increase the authorised capital from Rs. 500 crores to Rs. 1000 crores and from Rs. 2000 crores to Rs. 3000 crores. If you want to increase it, then in my opinion, you need not get the sanction of the Parliament. I can only say that this is an assault on the powers of the Parliament.

(*Interruptions*)

If you so desire you can develop the area of Mr. Rawat or any other area. You are trying to get this Bill passed in haste. When the spokesmen of the hill areas were raising their demands, I was doubtful of the utility of investing money there.

(*Interruptions*)

Rajasthan has a very fertile soil and if funds had been sanctioned in time for the construction of the canal, it could have fed the whole country. In India there 108 on going projects. A project, on which the initial cost was Rs. 2460 crores, would now cost as much as Rs. 14,000 crores. The fault his with the banks and the institutions who failed to provide funds on time.

You have ignored the Parliament and assumed all the powers through this Bill. The Parliament should not tolerate it. The Industrial Development Bank of India provides funds to the Finance Corporation. The Government have never tried to find out about the bunglings of the Finance Corporation. I would say that the funds do not belong to the Industrial Development Bank but to the poor people of the country.

The Finance Corporation adopts a partisan attitude in the matter of sanctioning

loans to the states. It is entermely difficult to get a loan sanctioned. Technical officers have been appointed in the Corporation to scrutinise loan application. But they do not take decision on their own and await instructions from the high ups. If the Chief Minister of Uttar Pradesh recommends the case of Shri Rawat, the loan would at once be granted to him.

(*Interruptions*)

Shri Poojary has taken a number of steps to check smuggling activities, but I think it is more important to pay attention to more than one lakh sick industries in which an investment of to the tune of Rs. 4000 crores is tiedup. Whose responsibility is it to check this huge wastage of funds? I think there are some 95,000 sick industries in this country. If I say that the number is one lakh, I would not be wrong. Today there are one lakh sick industries in this country on which an investment of Rs. 4,000 crores has gone waste.

MR. CHAIRMAN : Shri Dagaji, please resume your seat, Shri Shankaranand will now make a statement.

[*English*]

Shri B. Shankaranand, the Minister of Water Resources, will now make a statement.

17.00 hrs.

STATEMENT GIVING REASONS
FOR WITHDRAWAL OF RAVI AND
BEAS WATER TRIBUNAL BILL

[*English*]

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) : Paragraph 9 of the Punjab Memorandum of Settlement envisages a Tribunal for verification and adjudication of the matters referred to therein. This Tribunal could not be set up earlier due to certain unavoidable administrative reasons. As the intention was to give effect to all the terms of the Punjab settlement from the 26th January, 1986, the

Ravi and Beas Water Tribunal Ordinance, 1986 (2 of 1986) was promulgated by the President on the 24th January, 1986, so as to enable the constitution of the Ravi and Beas Water Tribunal to give effect to the provisions of paragraph 9 of the Punjab Settlement. The Tribunal under the provisions of the Ordinance has also been set up on the 25th January, 1986. A Bill to replace the aforesaid Ordinance has been introduced in the Lok Sabha and is pending in that House.

2. In the meanwhile, it was felt that the object could be achieved by the constitution of a Tribunal under the provisions of the Inter-State Water Disputes Act, 1956 (33 of 1956) through a suitable amendment. This may serve to meet any possible objection that may be raised that this matter had been taken up for separate treatment by the constitution of a Tribunal under a separate enactment. It is, therefore, proposed to amend the Inter-State Water Disputes Act, 1956 to provide for the constitution of a Tribunal under that Act for the adjudication of this matter and to repeal the Ravi and Beas Water Tribunal Ordinance, 1986 and to withdraw the Bill.

17.02 hrs.

**RAVI AND BEAS WATER TRIBUNAL
BILL**

[English]

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) : I beg to move for leave to withdraw the Bill to provide for the constitution of a Tribunal for the verification of the quantum of usage of water claimed by the farmers of Punjab, Haryana and Rajasthan from the Ravi-Beas system as on the 1st day of July, 1985 and the waters used for consumptive purposes and for the adjudication of the claim of Punjab and Haryana regarding the shares in their remaining waters, which was introduced on the 25th February, 1986.

MR. CHAIRMAN: The question is :

“That leave be granted to withdraw the Bill to provide for the constitution of a Tribunal for the verification of the quantum of usage of water claimed

by the farmers of Punjab, Haryana and Rajasthan from the Ravi-Beas system as on the 1st day of July, 1985 and the waters used for consumptive purposes and for the adjudication of the claim of Punjab and Haryana regarding the shares in their remaining waters, which was introduced on the 25th February, 1986.”

The motion was adopted.

SHRI B. SHANKARANAND : Sir, I withdraw that Bill.

17.04 hrs.

**INDUSTRIAL DEVELOPMENT BANK OF
INDIA (AMENDMENT BILL) Contd.**

[Translation]

SHRI MOOL CHAND DAGA (Pali) : Sir, through you I was drawing the attention of the House towards the Financial Institutions which grant loans to the people I would like to know whether there is corruption or not in granting loans ? I think today, loans are granted only to those people who can grease the palm of the concerned authorities and one who does not resort to this practice does not get the loan. For an honest Industrialist, who is in need of a loan, there is no way to get a loan, sanctioned. Whenever a person applies for a loan and fills all the details required in the application, it is returned again and again to the applicant with some objections, which causes immense distress to him. You have presented a report regarding ‘one window service’ in the House. I do not have that report. The report gives information about the number of people who applied for loans and the number of applications still pending. One of our Committee report deals with the condition of our small scale and Cottage Industries. If any small scale Industry becomes sick, IDBI and the Financial Corporation should be made accountable therefor because they do not discharge their duties honestly. You regularly get it examined. The Board of Directors of IDBI has neither our representative nor that